

### NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOOD AGRICULTURE  
COMMUNITY DEVELOPMENT AND  
COOPERATION (SHRI DERING :  
On behalf of Shri Annasahib P. Shinde,  
I beg to lay on the Table a Copy of  
Notification No. G. S. R. 919 published  
in Gazette of India dated the 2nd April,  
1969 undersub-section (6) of section 3 of  
the Essential Commodities Act, 1955,  
rescinding the Madhya Pradesh Coarse  
Grains (Export Control) Order. 1964.  
[Placed in Library. See No. LT—803/69]

### NOTIFICATIONS UNDER INTER- STATE CORPORATIONS ACT

THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS  
( SHRI R. S. RAMASWAMY :  
On behalf of Shri Vidya Charan  
Shukla, I beg to lay on the table a copy  
each of the following Notifications under  
sub-section (5) of section 4 of the Inter-  
State Corporations Act, 1957:

(1) The Council of Homoeopathic  
System of Medicine, Punjab (Reconsti-  
tution and Reorganisation) Order 1969,  
published in Notification No. S. O. 1301  
(English version) and S. O. 1304 (Hindi  
version) in Gazette of India dated the  
31st March, 1969.

(2) The Punjab Labour Welfare Board  
(Reconstitution and Reorganisation)  
Order 1969 published in Notification No.  
S. O. 1302 (English version) and  
S. O. 1305 (Hindi version) in Gazette of  
India dated the 31st March 1969.

(3) The Punjab Bhudan Yagha Board  
(Reorganisation) Order, 1969, published  
in Notification No. S. O. 1303 (English  
version) and S. O. 1306 (Hindi version) in  
Gazette of India dated the 31st March,  
1969. [Placed in Library. See No. LT—  
804/69]

### ANNUAL REPORT OF SCHOOL OF PLANNING AND ARCHITECTURE, NEW DELHI

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND  
YOUTH SERVICES (SHRIMATI  
JAHANARA JAIPAL SINGH) :  
I beg to lay on the Table a copy of  
the Annual Report of the School of  
Planning and Architecture, New Delhi,

for the year 1967-68 a long with state-  
ment of accounts. [Placed in Library. See  
No. LT—805/69]

### PUBLIC ACCOUNTS COMMITTEE FORTY-SIXTH AND FIFTY-FIRST REPORTS

SHRI DATTATRAYA KUNTE  
(Kolaba) : I beg to present the follo-  
wing Reports of the Public Accounts  
Committee:—

(1) Forty-sixth Report on action  
taken by Government on the recommen-  
dations contained in their Fifty-seventh  
Report (Third Lok Sabha) on expenditure  
incurred by the External Publicity Divi-  
sion of the Ministry of External Affairs.

(2) Fifty-first Report on action taken  
by Government on the recommendations  
contained in their Fifteenth Report on  
Appropriation Accounts (Defence Services)  
1965-66 and Audit Report (Defence Ser-  
vices), 1967.

### COMMITTEE ON PUBLIC UNDER- TAKINGS FOURTY-SECOND REPORT

SHRI G. S. DHILLON (Taran  
Taran) : I beg to present the Forty-  
second Report of the Committee on Pub-  
lic Undertakings on Mazagon Dock Limi-  
ted, Bombay.

12. 16 hrs.

### STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERETO

श्री हुकमचन्द कल्लवाह (उज्जैन) :  
अध्यक्ष महोदय, दिनांक 23-4-68 को तारां-  
कित प्रश्न संख्या 1384 के उत्तर में श्री परि-  
मल घोष ने कहा कि मैंने ग्राम बुताव 1967  
के पूर्व उन सभी फर्मों से त्यागपत्र दे दिया  
था जिनमें मैं डायरेक्टर तथा पदाधिकारी  
था।

इसी प्रश्न के सम्बन्ध में 7 मई, 9168  
को अतारंकित प्रश्न संख्या 10042 के उत्तर  
में औद्योगिक विकास एवं कम्पनी कार्य मंत्री  
श्री फखरुद्दीन अली अहमद ने बताया कि  
श्री परिमल घोष 28 मई, 1967 तक  
कलकत्ता के मैसर्स हिमालय पेपर एण्ड बोर्ड  
मिल्स प्राइवेट लि० के डायरेक्टर थे।

उपरोक्त दोनों वक्तव्यों के स्पष्ट विरोध के आधार पर मैंने विशेषाधिकार का प्रश्न उठाने की अनुमति मांगी। किन्तु मुझे उसकी अनुमति नहीं दी गई और इसके सम्बन्ध में मंत्री द्वारा मुझे के स्पष्टीकरण की सूचना मुझे लोक-सभा सचिवालय द्वारा दी गई। इससे मेरे प्रश्न की गम्भीरता और भी बढ़ गई है। उनके अभी के स्पष्टीकरण के अनुसार :

(1) उन्होंने अपना त्याग-पत्र दिनांक 1 अप्रैल, 1967 को दिया, यह श्री घोष के दिनांक 23 अप्रैल के वक्तव्य से सर्वथा विपरीत है। यह भी ध्यान देने योग्य है कि श्री घोष ने 13 मार्च, 1967 को मंत्री पद की शपथ ले ली थी अर्थात् यदि 1 अप्रैल के त्याग पत्र की बात को भी मान लिया जाय तो भी वे मंत्री बनने के बाद निदेशक बने रहे।

(2) काइंबोर्ड प्रिंटिंग एण्ड प्रोसेसिंग इंडस्ट्रीज लि० 4, क्लाइव रोड, कलकत्ता-1 के निदेशक ने अपने 7 फरवरी, 1969 के पत्र में स्पष्ट लिखा है कि श्री परिमल घोष का कोई त्यागपत्र उन्हें नहीं मिला। बोर्ड की 26-4-67 की बैठक में अनुपस्थित होने की अनुमति श्री परिमल घोष को कम्पनी से मिली। उसके बाद 1 सितम्बर, 1967 से श्री परिमल घोष को कम्पनी के निदेशक पद से मुक्त किया गया तथा इसकी पुष्टि रजिस्ट्रार आफ कम्पनीज के यहाँ 883 नं० दिनांक 29-9-67 को की गई है।

उपरोक्त तथ्यों से स्पष्ट है कि श्री परिमल घोष ने जानबूझ कर असत्य बयान द्वारा सदन को गुमराह किया है।

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : In the Notice under Direction 115 it has been alleged that I tried to mislead the House by making false statements deliberately. In that connection, it has been stated (i)

that I continued to be a Director in the Himalaya Paper and Board Mills (P) Ltd., Calcutta, even after I became Minister, and (ii) that I was relieved from the Directorship of Messrs. Card-Board Printing and Processing Industries Ltd., 4, Clive Row, Calcutta-1, from 1st September, 1967, and that the Registrar of Companies was duly informed about this *vide* letter No. 883 of 29-9-1967.

Re. (i) : It is true that in the statement made by me on 23-4-1968 I stated that I had resigned from the Directorship of the two Companies, namely, the Himalaya Paper (Machinery) Private Ltd., and the Himalaya Paper and Board Mills (P.) Ltd., before contesting the elections. It is submitted that this statement of mine is correct only in respect of the Directorship in the Himalaya Paper (Machinery) Private Ltd., as I ceased to be its Managing Director with effect from the 10th January, 1967. However, it is regretted that due to inadvertence the Directorship in the Himalaya Paper and Board Mills (P.) Ltd., was also mentioned in the statement made by me on 23-4-1968.

Re. (ii) Regarding my Directorship in the Card-Board Printing and Processing Industries Ltd., Calcutta, I had already clarified that I ceased to be a Director of the Company with effect only from 1st September, 1967, though my association with this Company ceased after 1st February, 1967. In that connection, I produced a true copy of the letter dated 7th February, 1969. This letter speaks for itself. What has been stated by the Hon'ble Member is mostly a reproduction of what is already stated in the letter dated the 7th February, 1969. So far as this is concerned, there appears to be no need for any further clarification.

In the circumstances, it is submitted the allegation made against me that I tried to mislead the House by making false statements deliberately is entirely without substance.

SHRI RANGA (Srikakulam) : He has expressed his regret. It is for the House or the Speaker to see whether the

[Shrf Rango]

regret is satisfactory or not and whether it can be accepted.

MR. SPEAKER : If there is any further inaccuracy, any hon. member can bring it to my notice.

Now, we will take up the demands of the information and Broadcasting Ministry.

#### DEMANDS\* FOR GRANTS *Conid.*

#### MINISTRY OF INFORMATION AND BROADCASTING

SHRI S. M. BANERJEE (Kanpur): 3 hours have been allotted for this. The Minister of Information and Broadcasting is also in charge of Communications. We think the demands of the Department of Communications may not be discussed at all and may be guillotined. Therefore, I request that the members may be permitted to raise certain points regarding communications also during the debate and the minister may be asked to reply to those points. The time allotted may also be increased.

MR. SPEAKER : Yesterday in the Business Advisory Committee, nobody suggested it. Otherwise, I would have discussed it with other party leaders also. There is also another point. Nobody has given any cut motion to the Demands of the Communications Department. Therefore, it will not be proper for me to say offhand that it will also be included.

The House will now take up discussion and voting on Demand Nos. 62 to 64 and 122 relating to the Ministry of Information and Broadcasting for which 3 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved if they are otherwise admissible.

#### DEMAND NO. 62—MINISTRY OF INFORMATION AND BROADCASTING

MR. SPEAKER : Motion moved :

That a sum not exceeding Rs. 19,82,000 be granted to the President TO COMPLETE THE SUM NECESSARY TO DEFRAY the charges which will come in course of payment during the year ending the 31st day of March 1970, in respect of 'Ministry of Information and Broadcasting'."

#### DEMAND NO. 93—BROADCASTING

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,93,82,000 be granted to the President To complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1970, in respect of 'Broadcasting'."

#### DEMAND NO. 64—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING

MR. SPEAKER : Motion moved.

"That a sum not exceeding Rs. 5,39,81,000 be granted to the President To complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1970, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

#### DEMAND NO. 122—CAPITAL OUTLAY OF THE MINISTRY OF INFORMATION AND BROADCASTING

MR. SPEAKER : Motion moved.

"That a sum not exceeding Rs. 4,31,70,000 be granted to the President To complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1970, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

3 hours have been allotted for this

\*Moved with the recommendation of the Presidents.